SHRI B. SATYANARAYAN REDDY: Mr. Chairman, Sir, the Minister has said that the Central Government is very keen to clear all the projects and it has no intention to delay these projects. I would like to know from the hon. Minister as to how many projects are still under consideration of the Government for sanction. I would also like to know whether any other assistance is also being sought from the World Bank? If so, which are those other States who have sought the World Bank's assistance?

SHRI B. SHANKARANAND; Sir, the question is with reference to the Upper Krishna Project ... (*Interruptions*).

MR. CHAIRMAN: Then why did you say in your answer that you are clearing all the project? You gave him the opportunity to put the supplementary.

SHRI B. SHANKARANAND: Mr. Chairman, Sir, I have an answer for it. I need a fresh notice.

श्री कैलाश पति मिश्र : सभापति महोदय राज्यों से आने वाली स्कीमें सेन्ट्रल वाटर कमीशन के द्वारा अप्रूवल के लिय वर्षों पड़ी रह जाती हैं । इधर जो काम होता है वह काम डिफेक्टिव शुरू हो जाता है । मैं मंत्री महोदय से जानना चाहता हूं कि क्या सरकार कोई ऐसी सीमा निर्धारित करने के लिए तैयार है जिसके अन्तर्गत किसी भी राज्य से आई हुई कोई भी स्कीम इस समयावधि के अंदर या तो रेजेक्ट हो जाय या अप्रूव हो जाए, फाइनलाइज हो जाए ?

SHRI B. SHANKARANAND: Sir, we have more than once issued instructions and guidelines to the State Governments for project formulations and preparations and we have advised each Government to set up their project preparation cells in their Ministries.

*371. [*The questioners (Shri Chaturanan bhai Mehta and Shri Bhuvnesh Chaturvedi) were absent. For answer,* vide *col.* 35-36 infra.]

*371. [*The questioners (Shri Chaturanan Mishra and Shri Suraj Prasad) were absent. For answer* vide *col.* 36-37 infra.]

*372. [*Transferred to the 5th December*, 1986.]

*373. [*The questioner (Shri Sharad Yadav) was absent. For answer* vide *col*, 37 infra.]

Complaints against DDA for poor construction

*374. DR. MOHD. HASHIM KIDWAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) what is the number of complaints relating to poor construction received against D.D.A. during the current year;

(b) what action has been taken by Government on these complaints;

(c) whether any action has been taken against any officer of D.D.A., if so, what is the nature thereof;

(d) what is the number of contractors against whom action has been taken; and

(e) what steps have been taken to weed out corruption and inefficiency in D.D.A.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) 60 (39 in Quality Control Cell and 21 in the Vigilance Wing of the DDA).

(b) The defects pointed out in the complaints are looked into and remedial action as may be found necessary is taken. 21 complaints received in the Vigilance Wing are under investigation.

(c) 11 officials found responsible for sub-standard work have been suspended by the DDA during the period from 1-1-86 to 15-11-86.

(d) Two contractors have been debarred from further tendering for DDA works during the current year.

(e) A statmeent is laid on the Table of the House.

Statement

The steps taken are as under:

(i) Regular spot inspections at various sites.

(ii) Sample testing of materials taken from work sites to ensure the quality of building materials used.

(iii) Deterrent action against those responsible for supply and use of sub-standard quality of materials or for doing sub-standard work.

(iv) Time-bound enquiry against those found derelict in their duties.

(v) Insistence on effective supervision and monitoring in each Department, redressal of public grievances and toning up of vigilance for ensuring quality of construction.

(vi) Rotational transfers from sensitive to non-sensitive seats and Vice-versa.

(vii) Compulsory retirement of employees in deserving cases.

(viii) Time-bound programme has been chalked out by the present Vice-Chairman to dispose of the vigilance cases pending since long.

DR. MOHD. HASHIM KIDWAI: Mr. Chairman, Sir, may I know from the Minister as to how much time the Vigilance Wing will take in completing its investigation?

श्री दलबीर सिंह : सभापति महोदय, यह मामला अंडर इन्वेस्टीगेशन है इसके अलावा भी लेफ्टीनेन्ट गवंनर ने इसके लिये फैक्ट्स फाइंडिग कमेटी बनाई है। जहां तक माननीय सदस्य का कहना है कि कितना समय लगेगा, श्रीमान् हम स्वयं चाहते हैं कि जल्दी से जल्दी यह हो। इससे हमारे पास जो फाइंडिग्स आयेंगी उस पर जरूर कार्यवाही की जायेगी।

DR. MOHD. HASHIM KIDWAI: Sir, I would like to know from the hon. Minister what further action the Government proposes to take against the suspended officials?

SHRI DALBIR SINGH: Mr. Chairman, Sir, we have taken certain steps as under:—

(i) Regular spot inspections at various sites.

MR. CHAIRMAN: The question is what action you propose to take against the suspended officials?

SHRI DALBIR SINGH: Sir, there is a procedure. So this is the procedure.

MR. CHAIRMAN: Yes, please sit down. That is what I wanted you to say. I cannot say that.

श्री वीरेन्द्र वर्मा : सभापति जी, यह प्रश्न माननीय मंत्री जी के उत्तर से संबंधित है। क्या मंत्री महोदय बताने की कृपा करेंगे कि जो 39 डिफेक्टस की शिकायतें उन्होंने भेजी हैं, तो क्या वह कंस्ट्रक्शन पूरा हो चुका था या ड्यूरिंग कंस्ट्रक्शन उन्होंने शिकायतें भेजी हैं? इनकी जांच कौन कर रहा है? मान्यवर, यह उनके उत्तर से ही संबंधित है, यह कंस्ट्रक्शन कम्पलीट हो चुका था या ड्यूरिंग कंस्ट्रक्शन था, नम्बर एक। दूसरा, जो 39 इन्होंने अपने क्वालिटी कण्ट्रोल सेल को इन्क्वायरी के लिए भेजी हैं तो वह इन्क्वायरी कौन कर रहे हैं और वह किस स्टेज पर है मान्यवर, और जो 11 आफीसर इन्होंने सस्पेन्ड किए हैं, उनके पद क्या हैं, साथ ही मान्यवर, जो दो कांट्रेक्टर इन्होंने सस्पेण्ड किए हैं, क्या इन सभी 60 कंस्ट्रक्शन में, जिनकी इन्क्वायरी कर रहे हैं, ये दो ही कान्ट्रेक्टर थे? और मान्यवर, एक और उन्होंने उत्तर दिया है —

"....remedial action as may be found necessary, is taken.

तो मैं यह जानना चाहता हूं कि जो उन्होंने खराब किया था, उसकी जो रिपेयर करा रहे हैं, मरम्मत करा रहे हैं, किस कोस्ट पर आप मरम्मत करा रहे हैं? इसका खर्चा डी० डी० ए० कर रहा है

या कांस्ट्रेक्टर बेसिस पर यह कंस्ट्रक्शन किया जा रहा है ?

श्री दलबीर सिंह : सर, सम्मानीय सदस्य ने पूछा है कि कितने आफीसर इसमें सस्पेंड हुए हैं,

Out of the officials suspended for sub-standard construction one is an Executive Engineer and three are Assistant Engineers और इसमें जो आपन कहा है कि कौन-कौन से कांट्रेक्टर को आपने डिबार्ड किया है तो इसमें है :–

M/s. Suresh Jain and Associates were debarred for executing poor quality of work. Then M/s. Suresh Jain and Associates...

श्री वीरेन्द्र वर्मा : मैंने यह नहीं पूछा है।

श्री दलबीर सिंह : और जैसा सम्मानीय सदस्य ने कहा है कि जो 35 या 39 के लिए कंस्ट्रक्शन हुए थे, इसमें डी० डी० ए० क्या उसी कोस्ट पर कर रहा है। जैसे ही हमें शिकायत मिली, हम खुद उन भवनों की मरम्मत करा रहे हैं और उनमें अच्छे से अच्छा सुधार कर रहे हैं। जहां तक आपने अधिकारियों के खिलाफ कार्यवाही को कहा है, पहले ही पिछली बार इसी सम्मानीय हाऊस में भी यह बयान दिया जा चुका है कि पांच जो हमारे सीनियर अधिकारी हैं, उनके खिलाफ भी कारवाई की गयी है और इसक साथ ही साथ.. (**व्यवधान**)...

श्री कैलाशपति मिश्र : किसके खर्चे पर किया जा रहा है ?

श्री दलबीर सिंह: यह डी० डी० ए० खर्च कर रहा है।

श्री वीरेन्द्र वर्मा: मान्यवर, मेरा सबसे पहला प्रश्न था कि यह ड्यूरिंग कंपलीशन पकड़े गए थे या आफ्टर कंपलीशन। इसका उत्तर नहीं दिया।

श्री बलबीर सिंह यह सर, टाइम टू टाइम जसे हमारे डी० डी० ए० की जो सुपरवाइजरी अथोरिटी है, यहां पर कंस्ट्रक्शन होता है, वहां जाते हैं और देखते हैं। यह उसी पीरीयड में पकड़ा गया था, तभी यह कार्यवाही हुई थी।

श्री रेन्द्र : वर्मा पेमेण्ट तो हो चुका उनका ?

MR. CHAIRMAN: Did you get the complaints while the construction was going on or after the construction was completed?

श्री वीरेन्द्र वर्मा : और पेमेंट हो चुका या नहीं, जिनके खिलाफ इन्होंने एक्शन लिया ?

श्री बलबीर सिंह : सर, ड्यूरिंग कंस्ट्रक्शन यह पकड़े गए थे।

SHRI JAGESH DESAI: Mr. Chairman, Sir, one of the steps taken is sample testing of materials taken from work-sites to ensure the quality of building materials used. In this regard I would like to know from the hon. Minister whether it is ensured that the materials which are lying on the site are according to specifications. Secondly, which is the agency or who are the persons concerned who are checking these materials there? Sir, in the mixture of sand and cement that it used, there is more sand and less cement and that is why the construction is of a very poor standard. As such, I would like to know whether all the materials which are received, whether they are bricks or grille or other things, are checked by some persons at the site and, if so, by whom.

श्री बलबीर सिंह : सर, सम्माननीय सदस्य का यह कहना कि इसमें मेटेरियल बराबर नहीं मिलाई जाती है। सर, जो हमारे नार्म्स हैं, डी० डी० ए० के पास इतने सफिसियेण्ट इंजीनियर हैं, उसके लिए सारे सेल बने हुए हैं, और टाइम टू टाइम उन स्थानों पर जाते हैं, जहां कंस्ट्रक्शन होती है। सर, मैं सम्मानीय सदस्य की इस बात से सहमत नहीं हूं कि इस तरह से कोई घटिया सीमेंट या रेत मिलाया है। इसमें जो एज पर नार्मस है, उसी के बिक यह काम होता है।

श्री वीरेन्द्र वर्मा : सर, ससपेंड कर दिए कांक्ट्रेटर्ज और बिल्कुल स्पेसीफिकेशन के अनुसार काम हो रहा है और ससपेंड कर दिए इंजीनियर्ज और कांट्रेक्टर्ज भी ?

SHRI NIRMAL CHATTERJEE: This is one more example how corruption originates in the public sector when they come into contact with the private sector. That is the starting point of corruption. My first question would be, since this is a continuing work, whether you would reduce or eliminate your dependence on contractors and employ regular workers for construction in DDA. Secondly, this is very interesting and I do not know whether you are aware of it—he has referred to cement and sand—the norms are set so high that even with some deviation the buildings can still stand; the threat of building collapse comes only when the deviation is too high. For instance, 6 : 1 is the ratio fixed for sand and cement, by the CPWD. But there are houses constructed with a ratio of 7 : 1. If the contractors steal cement and push up the norm to 8 : 1, the building may not instantly collapse. The building may collapse only when the ratio is too high, say, 10 : 1. Therefore, there is enough scope for manipulation in the present norm. My suspicion is it is a deliberate attempt on the part of the CPWD to set the norms in such a manner that stealing is possible. Would the Minister, therefore, undertake a review of the norms set by the CPWD? I want an assurance.

श्री दलबीर सिंह : सर, आनरेबल मैम्बर ने सजैशन दिया है लेकिन ऐसा नहीं है कि गलत काम कर रहे हैं। हमारे पास क्वालिटी कंट्रोल के लिए चीफ इंजीनियर हैं और आपने जो कहा है सी० पी० डब्ल्यू० डी० के कुछ नार्मज हैं उसी के अनुसार काम हो रहा है। ऐसा नहीं है कि हम गलत काम कर रहे हैं। हमारे पास क्वालिटी कंट्रोल के लिए इंजीनियर्ज हैं और वे टाइम टू टाइम इसको देखते हैं।

SHRI NIRMAL CHATTERJEE: The contractors can and do...

MR. CHAIRMAN: Mr. Nirmal Chatterjee, your question implies that they can make it 8 : 1. Neither are you an engineer nor are you qualified to prove it. Why argue further?

SHRI A. G. KULKARNI: Sir, in Delhi the difficulty of the ordinary people is this. People have invested in DDA by making advance payments, full money has been paid, yet delivery of the flats is delayed for one reason or other. The Minister has said just now that there are certain complaints and they are being inquired into. Apart from the norms which are being diluted by the contractors, the Minister is not categorical on his own monitoring system being apprised and for that the sufferer is DDA for whose houses the people in Delhi have paid the advances. The basic difficulty is this. One inquiry is going in DDA. I want to know specifically how much harassment has been done to the people who have paid monies. There was one Mr. Krishna Kumar who was a chairman or a managing director...

SHRI ATAL BIHARI VAJPAYEE: Prem—Prem Kumar.

SHRI A. G. KULKARNI: Vajpayeeji, you can talk of *prem*, I cannot talk of *prem*...

SHRI ATAL BIHARI VAJPAYEE: How can you talk of Krishna without *prem*...

SHRI A. G. KULKARNI: Sir, please understand the difficulty of the Delhi-wallahs. An inquiry is going on—whether it is for 11 officers along with Mr. Prem Kumar or for more, is a different thing. There are many who have paid the money and who have come to me—because I own a plot in Tara Cooperative in Nehru Place area, near Kalkaji. अरे, भाई आप मैम्बर पार्लियामेंट हैं। यह पैसा भर दिया है, डी० डी० ए० ने नोटिस दिया है। Payment to the last paisa has been made. But they say that the file has gone to the CBI. *Yeh kya majaak hai*? For the last six months the file has gone to the CBI and the inquiry is going on.

MR. CHAIRMAN: Mr. Kulkarni, please put your question.

SHRI A. G. KULKARNI: My question is this, Sir: The files have been supplied to the CBI or whatever it is. Will the honourable senior Minister kindly assure this House that they will segregate these files from the genuine files because the money has been paid by the people and a heavy rate of interest is being paid by them to the banks and that they will solve this problem of these persons who have not entangled themselves in his Prem Kumar or Krishna Kumar *ladai*?

MR. CHAIRMAN: I do not know what is

श्री दलबीर सिंह : वैसे माननीय सदस्य ने जो क्वेश्चन किया है इससे रिलेशन नहीं है।

SHRI A. G. KULKARNI: *Kya* relation *nahin hai*? (*Interruptions*) Sir, I think the Ministers educate us. I think I have to educate the Minister. We have spent twenty years or so in this House and we know what is relevant and we know what is sambandhi and what is not sambandhi. (*Interruptions*)

MR. CHAIRMAN: Mr. Kulkarni, I would have called you to order a long time back. But, in view of the small attendance, I relaxed all the rules. If the Minister wants, he can answer. If he says that he cannot, then I will proceed to the next question.

SHRI A. G. KULKARNI: No, Sir. (*Interruptions*).

MR. CHAIRMAN: I think the Minister wants notice. Mr. Ajit Jogi now.

SHRIMATI MOHSINA KIDWAI: Sir, there are so many things. But this question was related to this year and the question is how many people have been suspended and what the complaints are in the current year. So, the question is specifically about this year.

SHRI A. G. KULKARNI: Mr. Prem Kumar...

SHRIMATI MOHSINA KIDWAI: Mr. Prem Kumar is not the Vice-Chairman of the DDA now. I do not know about Mr. Prem Kumar.

SHRI A. G. KULKARNI: An inquiry is going on against him. (*Interruptions*)

SHRI VIRENDRA VERMA: He has been suspended. (*Interruptions*).

SHRIMATI MOHSINA KIDWAI: That is not the question now.

MR. CHAIRMAN: I think I have to call Mr. Ajit Jogi now. Neither Mr. Kulkarni's question nor the Minister's reply will go on record. Nothing will go on record. (*Interruptions*). Will all of you please sit down? Madam Minister, I have relaxed all the rules because the attendance was poor and I wanted some little discussion. But we cannot go on very much beyond all the rules and regulations. Now, Mr. Jogi.

SHRI A. G. KULKARNI: *

SHRIMATI MOHSINA KIDWAI: *

श्री अजीत जोगी : सभापति महोदय, समाचार पत्रों में यह उल्लेख किया गया था कि डी० डी० ए० की जो शिकायतें हैं उनके विषय में मंत्रालय द्वारा अध्ययन करने पर एक निष्कर्ष यह निकाला था कि डी० डी० ए० की शिकायतें इसलिए ज्यादा हैं कि उसका आकार और आयाम बहुत बड़ा है। उसकी गतिविधियां बहुत बृहद और आयाम हो गयी हैं। इस सन्दर्भ में यह सुझाव सम्भवत: सामने आया है कि डी० डी० ए० की गतिविधियों के आधार पर उसके दो-तीन भाग कर दिये जाएं तो मैं यह जानना चाहता हूं . . .

MR. CHAIRMAN: Not relevant. No; not relevant. Now, Mr. Kar.

*Not recorded as ordered by the Chair.

श्री गुलाम रसूल कार : मैं आनरेबल मिनिस्टर इंचार्ज से यह पूछना चाहता हूं कि जितने फ्लैट्स के बारे में शिकायतें हैं क्या उन फ्लैट्स का पार्टली या फुल पेमेंट हो गया है ? दूसरा क्वेश्चन यह है कि अगर मैटीरियल नार्मल तरीके पर इस्तेमाल किया गया, तो फिर यह हो सकता है कि डिजाइन करने में गलती हो गई हो। आपके कहने के मुताबिक मेटीरियल रेशों के मुताबिक इस्तेमाल हुआ तो क्या डिजाइन करने में कहीं गलती हो गयी है जिसकी वजह से बिल्डिगों में दरार आ गयी है या कोई नुक्स पैदा हो गया है ?

†[شری غلام رسول کار : میں آنریبل منسٹر انچارج سے یہ پوچھنا چاہتا ہوں کہ جتنے فلیٹس کے بارے میں شکایتیں ہیں کیا ان فلیٹس کا پارٹلی یا فل پیمنٹ ہو گیا ہے- دوسرا کویشچن یہ ہے کہ اگر میٹیریل نارمل طریقہ پر استعمال کیا گیا تو پھر یہ ہو سکتا ہے کہ ڈیزائن کرنا میں غلطی ہو گئی ہو- آپ کے کہنے کے مطابق میٹیریل ریشو کے مطابق استعمال ہوا تو کیا ڈیزائن کرنے میں کوئی غلطی ہو گئی ہے جسکی وجہ سے بلڈنگوں میں درار آ گئی ہے یا کوئی نقص پیدا ہو گیا ہے-]

श्री दलबीर सिंह : माननीय सदस्य के सुझाव में यह कहना है जैसा कि मैंने पहले बताया जहां पर कंस्ट्रक्शन किया गया था और उसमें गलतियां पाई गई तो सम्बंधित अधिकारियों को आलरेडी निकाला जा चुका है। मैं यह कहना चाहता हूं कि जहां काम होता है वहा गलतियां होंगी जहा गलतियां होने की शिकायत है उनको बराबर देखा जा रहा है। मटीरियल पर चैक होता है, चैक करने के लिए इंजीनियर लगे हुए हैं। आवश्यक नहीं है कि खराब-मटीरियल हो उसमें लगा हो।

श्री गुलाम रसूल कार : मैंने यह पूछा था कि उन फ्लेटस का पार्टली पेमेंट हुआ है या फुल पेमेंट हुआ है।

†[شری غلام رسول : میں نے یہ پوچھا تھا کہ ان فلیٹس کا پارٹلی پیمنٹ ہوا ہے یا فل پیمنٹ ہوا ہے-]

MR. CHAIRMAN: The question is; is it final or 'on account' payment?

श्रीमती मोहसिना किदवई : सभापति जी, यह आपका जो सवाल है, मुख्तलिफ फेजज में मुख्तलिफ स्कीम ली जाती है। अगर पार्टिकुलर कालोनी के लिए पूछें कि इस कालोनी में यह हुआ है, तो हम आपको बता सकते लेकिन यह इसीलिए कि डी.डी.ए. में जो शिकायतें आ रही थीं, उनकी बिना पर लिस्ट पूरी दी गयी है कि इतने इंजीनियर, इतने काट्रक्टर को डी-बार किया गया है, कितनों को सस्पेण्ड किया गया। पहले जो मिस्टर प्रेप कुमार थे, वे भी इसी बिना पर छुट्टी पर भेज दिये गये मैं, पूरी तरह से उसकी छानबी हो रही है। जो रग-आफीसर्स है, उनको सजाए दी जा रही है। जब अगर आप किसी पटिकुलर कालोनी के लिए पूछते तो ... **(व्यवधान)** ...

श्री गुलाम रसूल कार : जिन फ्लेट्स की की शिकायत पैदा हो गयी है, उन फ्लेक्टस में अनएकाउण्ड पेमेण्ट हो गया है या फायनल पेमेण्ट हो गया है ? इसमें डिजायन करने की गलती थी या इंजीनियरों के राइटस को इस्तेमाल करने की गलती थी ?

†[ ]Transliteration in Arabic script.

†[شری غلام رسول کار : جن
فلیٹس کی شکایت پیدا ہو گئی ہے-
ان فلیٹس میں ان اکاؤنٹ پیمنٹ
ہو گیا ہے یہ فائنل پیمنٹ ہو گیا
ہے - اس میں ڈیزائن کرنے کی
غلطی تھی یا انجینیروں کے راڈس
کو استعمال کرنے کی غلطی تھی -]

श्रीमती मोहसिना किदवई: जितनी भी गल्तियां हुई है, काट्रेक्टर जो उसमें काम कर रहे मैं, 33 में से एक को. . (व्यवधान)

MR. CHAIRMAN: It is very simple. In respect of the flats in respect of which complaints have arisen, have they made final payment or 'on account' payment?

श्रीमती मोहसिना किदवई : मेरे पास सभापतिजी, इस वक्त पूरी डिटेलस नहीं हैं। माननीय मेम्बर अगर चाहे तो में हाउस की मेज पर भी रख दूंगी। हरेक का मैं अलग-अलग का बता सकती हूं कि किसका फायनल पेमेंट हो चुका है, किसका हार-परेचज पर आ रहा है। थे मानीय सदस्य को डिटेल दे दूंगी।

MR. CHAIRMAN: Mohsinaji, if you had looked at the Chair, you would have taken the hint ! But you did not (*Interruptions*).

श्री राम अवधेश सिंह : सभापति महोदय, यह दिल्ली विकास प्राधिकरण द्वारा और सी.पी.डब्लू.डी के द्वारा जो मकान बने हैं बसन्त कुंज बिहार, में तो इन्हें राज्य सभा के कर्मचारियों के लिए इस फ्लोर पर कई बार आश्वासन दिया जा चुका है कि राज्यसभा के कर्मचारियों को मकान दिये जाएंगे यह एसोरेन्स - कमेटी में भी कहा गया है कि जुलाई, 1986 तक दे दिये जाएगे, लेकिन अभी-तक कोई कार्यवाही नहीं हुई ?

†[ ]Transliteration in Arabic script.

Government accommodation for Journalists

*375. SHRI T. R. BALU:

SHRI V. GOPALSAMY:†

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) how many journalists have been provided with Government accommodation in Delhi;

(b) what are their names together with the names of the newspapers/journals to which they are presently accredited and also the dates from which the accommodation have been provided;

(c) what criteria adopted for allotment of accommodation to them;

(d) whether any journalists having own house had surrendered Government accommodation in the recent past, if so, what are their names and the year in which accommodation had been surrendered;

(e) whether some quota has been fixed for journalists, if so, what are the details thereof; and

(f) whether Government propose to increase the quota, if so, what are the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI): (a) 109 journalists are provided with Government accommodation at present.

(b) and (c) A Statement is laid on the Table of the House. (See Appendiv-CXL, Annexure No. 90]

(d) No surrenders have been made in the recent past.

(e) 110 units of accommodation have been ear-marked for allotment to journalists.

(f) At present there is no proposal to increase the quota.

†The question was actually asked on the floor of the House by Shri V. Gopalsamy.